Public Announcement ("PA") under Regulation 15(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

RAAJ MEDISAFE INDIA LIMITED (The Target Company)
Registered office: 106, sector III, Industrial area, Pithampur, Dhar, Madhya Pradesh – 454774
Telephone number 0734-2524071-73 Fax Number 0734-2526645
Email raajmedisafe@gmail.com

Open offer ("the offer") to the shareholders of the Target Company for acquisition of 13,10,400 fully paid up Equity shares constituting 26% of issued & Subscribed capital and 26.40 % of the voting capital of the target company by Sushen Remedies Private Limited ("the Acquirer") pursuant to and in compliance with Regulation 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended ("SEBI (SAST) Regulations, 2011" or the "the Regulations"")

Offer Details

- **Offer Size (No. of equity Share):** The Offer is for acquisition of 13,10,400 equity shares constituting 26% of the issued and subscribed capital and 26.40% of the voting capital of the Target company. The face value of equity shares of the Target Company is Rs.10 (Rupee Ten only). However, the Target Company has 76,100 partly paid up equity shares of Face value of Rs. 10 each on which Rs. 5 paid up and which do not carry any voting rights.

- **Offer Price / Consideration (in Rs.):** The offer Price is calculated in accordance with Regulation 8(1), 8(2) and 8(13) of the Regulations:

  - **For Fully Paid-up Equity Shares:** Shareholders Who are holding fully paid-up equity shares and wish to tender their equity share in the offer will be paid a price of Rs. 1/- (Rupee One Only) per fully paid up equity shares.

  - **For Partly Paid-up Equity Shares:** Shareholders who are holding partly paid-up equity shares will be paid a price of Rs.0.50 (Fifty Paisa) per partly paid up equity shares.

  The total funds required by the Acquirer for implementation of the offer (assuming full acceptance) aggregates to Rs. 13,10,400 (Rupee Thirteen Lac Ten Thousand and Four Hundred Only) (**"Maximum Offer Consideration"**).

- **Mode of payment (cash/Security):** The Offer Price is payable in "**Cash"** in accordance with Regulation 9(1)(a) of the Regulations.

- **Type of offer** (Triggered offer, Voluntary offer/ competing offer etc.) This is a **"Triggered offer"** under the Regulation 3(1) and 4 of the Regulations pursuant to Share Purchase Agreement dated March 28, 2013 **("SPA"** or **"the Agreement")**.

1. Transaction Which has triggered the open offer obligations (Underlying Transaction):

Details of Underlying transaction						
Type of Transaction (direct/indirect)	**Mode of Transaction (Agreement/ Allotment /Market Purchase)**	**Shares/Voting rights acquired/proposed to be acquired**		**Total Consideration for Shares /Voting Rights (VR) acquired (Rs. In lacs)**	**Mode of payment (Cash/Securities)**	**Regulation Which has triggered**
		Number	**% Vis –a –Vis total issued & subscrib**			

			ed capital and total voting capital			
Direct	SPA	15,31,480	30.39 and 30.85	15.31	Cash	Regulation 3(1) and 4

2. **Acquirer :**

Details	**Acquirer**	**PAC**	**Total**
Name of Acquirer	Sushen Remedies Private Limited	**None***	-
Address, Tel Phone No, Email Id	45, Durga Plaza, Dewas road, Ujjain, Madhya Pradesh – 456010 **Tel: 0734-2520393;** **sushenremedies@gmail.com**	-	-
~~Name(s) of the person in control~~/promoters of acquirer/~~PAC are companies~~	Mr. Anand Bangur Mr. Vishnu Jajoo Mrs. Mangla Bangur	-	-
Name of the Group, if any, to which the Acquirer /PAC belongs to	Not applicable	-	-
Pre Transaction Shareholding • Number of equity shares • % of Total issued and subscribed capital & % of voting capital	7,08,300 14.05% & 14.27%	-	7,08,300 14.05% & 14.27%
Proposed shareholding after the acquisition of equity shares which triggered the open offer • % of Total issued and subscribed capital & % of voting capital	22,39,780 44.44% & 45.12%	-	22,39,780 44.44% & 45.12%
Any other interest in the Target Company	None	-	-

*There is no PAC acting within the meaning of Regulation 2(1) (q) (1) of the Regulations in relation to this Offer with the Acquirer.

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3. **Details of Selling Shareholders:**

Sl.No.	Names	Part of Promoter Group (Yes/No)	Details of Equity Shares/Voting Rights held by the selling Shareholders					
			Pre Transaction			**Post Transaction**		
			Number of Shares	% of total issued and subscribed capital	% of total Voting Capital	Number of Shares	% of total issued and subscribed capital	% of total Voting Capital
1	M/s Dhandia Gems Private Limited	Yes	13,77,580	27.33	27.75	Nil	Nil	Nil
2	Ms.Neera Sharma	Yes	1,53,900	3.06	3.10	Nil	Nil	Nil

The Acquirer has entered into the SPA with a member of the promoter group of the Target Company namely M/S Dhandia Gems Private Limited and Ms. Neera Sharma (herein after collectively referred to as **"the sellers"** and individually as **"the seller"**, for the acquisition of 15, 31,480 fully paid up equity shares (**"sale shares")** of Rs.10 each representing 30.39 % of the issued and subscribed capital and 30.85% of the voting capital of the Target Company.

Target Company:

Name: Raaj Medisafe India Limited **("Target Company")**
Registered office: 106, sector III, Industrial area, Pithampur, Dhar,Madhya Pradesh– 454774
Exchanges where equity Shares of Raaj Medisafe India Limited are listed: BSE Limited **("BSE")** with Scrip code as 524502 and Madhya Pradesh Stock Exchange **("MPSE").** The equity shares of the Target Company are infrequently traded in terms of the Regulation 2(1) (j) of the Regulations on BSE. The trading in equity shares of the Target Company was suspended by BSE w.e.f November, 22, 1999 due to penal reasons with respect to non compliances of the listing agreement. There has been no trading in the equity shares of the Target Company on MPSE.

4. **Other Details:**

- The PA is made in compliance with Regulation 13(1) of the Regulations.
- The Details of the open offer would be published in the newspapers vide a Detailed Public Statement **("DPA")** on or before April 5, 2013 in compliance with Regulation 13(4) of the regulations.
- The Acquirer is aware of and will comply with the obligations under the Regulations and has adequate financial resources to meet the offer obligations.
- This offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the Regulations and is not a competitive bid in terms of Regulation 20 of the Regulations.

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5. **Issued by Manager to the offer on behalf of the Acquirer:**

CORPORATE STRATEGIC ALLIANZ LIMITED
402, Samedh Complex, Near Associated Petrol Pump, C.G. Road, Ahmedabad – 380 006, Gujarat- India.
Tel No: + 91-079- 2642 4138 / 2656 2165
Tele Fax No : + 91-079- 4002 4670
SEBI Regn No: INM 000011260
Email Id: srpl@csapl.com
Website: www.csapl.com
Contact Person: Mr. Nevil Savjani

For and on behalf of Sushen Remedies Private Limited

Sd/-
Anand Bangur
Director
Place: Ujjain
Date: March 28, 2013

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